

(vi)	State Open Schools	—	04
(vii)	Sanskrit Boards	—	02

(b) and (c) Considering the diversity of the country there is no proposal to have a centralized board system for the whole country.

Promotion of micro and small industries

3450. SHRI PRAKASH JAVADEKAR: Will the Minister of MICRO, SMALL AND MEDIUM ENTERPRISES be pleased to state:

- (a) whether Government has done away with the reserved list of items to be exclusively produced by micro and small industries;
- (b) if so, the details and reasons therefor; and
- (c) the action Government proposes to promote micro and small enterprises?

THE MINISTER OF STATE OF THE MINISTRY OF MICRO, SMALL AND MEDIUM ENTERPRISES (SHRI DINSHA J. PATEL): (a) The Government has not done away with the reserved list of items for exclusive manufacture in micro and small enterprises (MSE) sector. As on date, there are 20 items reserved for exclusive manufacture in MSE sector.

(b) Does not arise.

(c) The Central Government implements several schemes/programmes to facilitate promotion of micro, small and medium enterprises (MSMEs) with focus on infrastructure assistance through cluster approach, timely availability of credit, entrepreneurship and skill development, technology upgradation, capacity building, marketing assistance etc. The Government has also enacted the Micro, Small and Medium Enterprises Development (MSMED) Act, 2006 and announced a 'Package for Promotion of Micro and Small Enterprises' in 2007 to facilitate promotion and development of MSMEs and enhance their competitiveness. Further, a Task Force was constituted under the Chairmanship of Principal Secretary to the Prime Minister in 2009 to address the issues concerning the MSME sector. The Task Force submitted its report and made several recommendations in the areas of technology upgradation, credit, marketing, infrastructure development, skill development etc. for providing an impetus to the growth of the sector. The report has been circulated to the department/agencies concerned for time-bound action as laid down in the report. For assisting first generation entrepreneurs, the Government is also implementing the Prime Minister's Employment Generation Programme (PMEGP) under which financial institutions provide credit and Government provides subsidy for setting up new enterprise.

Artisans Welfare Fund Trusts

3451. SHRI BHARATSINH PRABHATSINH PARMAR: Will the Minister of MICRO, SMALL AND MEDIUM ENTERPRISES be pleased to state:

- (a) the total number of Artisans Welfare Fund Trusts (AWFTs) in the country, State-wise;

(b) the details of works undertaken by the AWFTs during each of the last three years, State-wise;

(c) the steps taken by Government to cover all Artisans under AWFTs; and

(d) the steps taken by Government to ensure proper utilization of funds and working of the AWFT?

THE MINISTER OF STATE OF THE MINISTRY OF MICRO, SMALL AND MEDIUM ENTERPRISES (SHRI DINSHA J. PATEL): (a) The State-wise number of Artisan's Welfare Fund Trusts (AWFTs) functioning in the country, given in the Statement (See below).

(b) to (d) Khadi Institutions registered with the Khadi and Village Industries Commission (KVIC)/Khadi and Village Industries Boards (KVIBs) of State/Union Territories are required to create Artisans Welfare Fund (AWFs) with a view to extending security and other help in the hour of need to the artisans. Khadi institutions are required to contribute 12 per cent of wages of artisans to AWF whose benefit is extended to all artisans except those who are salaried employees of khadi institutions. The main functions of the AWFTs include providing financial security as and when required by the artisans such as daughter's marriage, medical treatment, etc. Amount accruing to AWF is kept in fixed deposits in nationalized Banks. Separate accounts in respect of each artisan showing the subscriptions made by him/her together with the contribution made by the institution are maintained. Each artisan, subscribing to this fund is issued a pass book by the khadi institutions. In the case of death of an artisan, the entire amount to his/her credit in AWF is paid to his/her legal heirs or nominees. State-wise details of works undertaken by the AWFTs are not maintained centrally.

With a view to achieving universal coverage of artisans under AWFTs, the membership of the respective AWFTs has been made mandatory for all 'A+', 'A', 'B' and 'C' category khadi and polyvastra producing institutions.

Statement

State/Union Territory-wise number of Artisan Welfare Fund Trusts

Sl. No.	State/Union Territory	Number of AWFTs	Remarks
1	2	3	4
1.	Andhra Pradesh	1	
2.	Assam	1	Other States of the North Eastern Region except Sikkim included
3.	Bihar	1	
4.	Chhattisgarh	1	
5.	Gujarat	1	
6.	Haryana	1	

1	2	3	4
7.	Himachal Pradesh	1	
8.	Jammu and Kashmir	1	
9.	Jharkhand	1	
10.	Karnataka	1	
11.	Madhya Pradesh	1	
12.	Maharashtra	1	
13.	Orissa	1	
14.	Punjab	1	
15.	Rajasthan	1	
16.	Tamil Nadu	1	
17.	Uttar Pradesh	1	Excluding Meerut Region
18.	Delhi	1	Including Meerut Region
19.	Uttarakhand	1	
20.	West Bengal	1	
21.	Kerala	1	
TOTAL		21	

Damage to railway property

3452. SHRI BALWINDER SINGH BHUNDER: Will the Minister of RAILWAYS be pleased to state:

(a) the extent of loss suffered by Railways due to recent disturbances in the Kashmir valley in which railway stations were burnt and damages caused to other railway properties; and

(b) the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI E. AHAMMED): (a) and (b) As per preliminary assessment made by various departments, the extent of damage to Railway infrastructure is estimated to Rs. 7,67,42,000/-. The details are as under:—

(i) Rs. 16.60 lakhs due to damage of Railway track at 30 locations, 3 bridges and 3 station buildings between Quazigund and Budgam. Survey of damage between Budgam to Baramulla section is under process.

(ii) Rs. 64.82 lakhs due to damage of Railway Electrical assets at Sopore Railway station.